

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.432/2001

FRIDAY, THIS THE 12TH DAY OF APRIL, 2002

HON'BLE Mr. S. DAYAL .. MEMBER (A)

HON'BLE Ms. MEERA CHHIBBER .. MEMBER (J)

Vijay Kumar Gaur,
S/o late Prakash Chandra Gaur,
R/o Mohalla Ilahi Tola,
Sindhi Mill Colary,
Deoria. ... Applicant

(By Advocate Shri S.S. Tripathi)

Versus

1. Union of India through
Chief of Army Staff.
New Delhi.
2. Director General,
Border Roads Organisation,
Kashmiri House, New Delhi.
3. Colonel Commander,
23-Border Roads Task Force,
C/o 99-A.P.O. ... Respondents

(By Advocate Shri V.V. Mishra)

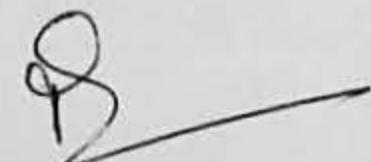
O R D E R - (ORAL)

Hon'ble Mr. S. Dayal, Member (A) :

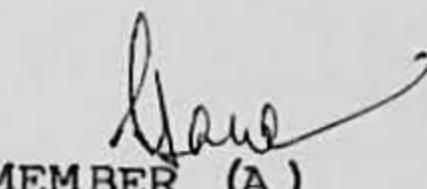
Since the matter relates to an employee of General Reserved Engineering Force (GREF) and the applicant an employee in the said organisation and it has been held in a number of cases that the employees of General Reserved Engineering Force do not come within the jurisdiction of Central Administrative Tribunal. A Division Bench of this Tribunal had held in order passed in O.A. 487 of 1999 on 28.2.2001 between Kitab Singh and Union of India & others that Tribunal had no jurisdiction in a case pertaining to member of GREF. Hence the O.A. is dismissed for want of jurisdiction. The other contention of learned

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counsel for respondents that the applicant has filed this O.A. concealing the true facts is not gone into for want of jurisdiction. The applicant may file the application before the Court having jurisdiction if so advised.



MEMBER (J)



MEMBER (A)

psp.